

### Creation of Special Tiger Protection Force (STPF)

16. The policy initiatives announced by the finance Minister in his Budget Speech of 29.2.2008, *Inter alia*, contains action points relating to tiger protection. Based on the one time grant of Rs. 50.00 crore provided to the National Tiger Conservation Authority (NTCA) for raising, arming and deploying a Special Tiger Protection Force, the proposal for the said force has been approved by the competent authority for 13 tiger reserves. Rs. 93 lakhs each has been released to Corbett, Ranthambhore and Dudhwa Tiger Reserve for creation of STPF during 2008-09. Central Assistance will be provided to States for creation of STPF in remaining 10 Tiger Reserves in 2009-10.

### Restoration of tiger reserves

3212. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has drawn out a comprehensive scheme for restoration of some 37 tiger reserves across the country by relocating a lakh or more families inhabiting and encroaching the reserves;

(b) if so, the details of the scheme and its cost; and

(c) the steps taken and being taken to implement the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) Yes, Sir. The ongoing Centrally Sponsored Scheme of Project Tiger has been revised to include, *Inter alia*, an enhanced village relocation package (from Rs. 1.00 lakh/per family to Rs. 10.00 lakhs/per family), for relocation of villages from the core/critical tiger habitat of Tiger Reserve, identified under the Wildlife (Protection) Act, 1972 towards providing inviolate space to tiger population. During the current plan period, the outlay of the Centrally Sponsored Scheme of Project Tiger is Rs. 650 crores. The central assistance for village relocation from the core/critical tiger habitat is being provided to the States on the basis of their proposals. The funding support provided for village relocation during the current plan period is at Statement.

### Statement

*Details of fund released for relocation of villages/settlement of rights under Project Tiger Scheme during the years 2006-07, 2007-08 and 2008-09*

(Rs. in lakhs)

S.No.	State	2006-07	2007-08	2008-09
1	2	3	4	5
1.	Madhya Pradesh	30.00	1930.8969	1324.49
2.	Rajasthan	—	100.00	2142.00

1	2	3	4	5
3.	Orissa	—	—	350.00
4.	Karnataka	58.80	980.19	—
5.	Uttarakhand	—	10.00	—
TOTAL:		88.80*	3021.087	4086.49

\*Old package.

#### Separate cadre for wildlife

3213. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government intends to create a separate cadre for wild-life, out of the Indian Forest Service;

(b) if so, the details in this regard;

(c) whether there is a delay in taking decision on this issue; and

(d) by when the new cadre would be created?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Sir.

(b) to (d) Does not arise.

#### Setting up of CAMPA

3214. DR. JANARDHAN WAGHMARE:

SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has recently decided to allocate funds to State Governments for setting up of the Compensatory Afforestation Management and Planning Authority (CAMPA);

(b) if so, the details thereof;

(c) whether guidelines for setting up of State CAMPAs have since been prepared in consultation with the States;

(d) if so, the details thereof; and

(e) to what extent the areas of degraded forests would be brought under regenerative cover?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Supreme Court of India *vide* its Order dated 10.7.2009 in IA No. 2143 in Writ Petition (Civil) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad Versus Union of India and Others has permitted *Ad-hoc*